

FOREST DEPARTMENT, HARYANA

O/o PCCF (HoFF), Haryana, Panchkula

Van Bhawan, Plot No. C-18, Sector-06, Panchkula Tele. No. 91 172 2563988 Fax 91 172 2583158 Email ID : pccf-hry@nic.in

No.:

O I 704/6433

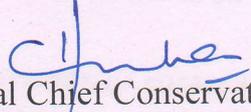
Dated: 01-7-2020

To

The Registrar,
NGT Delhi.

Subject : Submission of Status Report in OA No. 461/2019 – Ram Avtar Yadav Vs. Union of India and others, before Hon'ble National Green Tribunal, New Delhi.

It is submitted that the Hon'ble NGT vide their order dated 23.05.2019, had sought a factual report in the above subjected case from Principal Chief Conservator of Forests (HoFF), Haryana, Panchkula regarding the submissions made by Applicant in the above subjected OA. The factual report in this regard is being submitted herewith.


Principal Chief Conservator of Forests (HoFF),
Haryana, Panchkula.

STATUS REPORT BASED ON FACTS IN OA NO 461 OF 2019
TITLED RAM AVTAR YADAV Vs UNION OF INDIA & ORS.

In the OA No 461 of 2019, Shri Ram Avtar Yadav, applicant had made a prayer to stop illegal construction of road and other illegal activities at rectangle No 81 in Killa No. 4/2, 5/1, 6/3, 7/1 in Manesar Village, Gurugram District, Haryana in violation of the Forest (Conservation) Act 1980.

The Hon'ble National Green Tribunal while considering the matter on 21.10.2019 has passed the following orders:

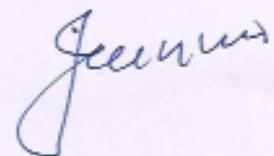
"This Tribunal sought a report from the Principal Chief Conservator of Forest (HoFF), Panchkula, Haryana with reference to the allegation that the area in question was forest area on which construction was not permitted but illegal construction was taking place.

Accordingly, report filed on 07.10.2019 confirms that the area is forest area and construction is illegal.

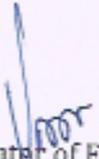
In view of above, let the Principal Chief Conservator of Forest (HoFF), Panchkula, Haryana take further remedial action and ensure that the forest land is not used for the purposes other than the forest activities and furnished a further report before the next date by e-mail at judicial-ngt@gov.in.

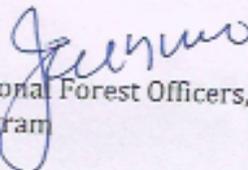
In compliance of the order of the Hon'ble Tribunal, report is submitted as under:

- That, in the earlier report filed on 07.10.2019, this Hon'ble Tribunal was apprised that so far as the construction of road in forest area is concerned Forest Offence Report was registered by the Forest Department vide FOR No. 015 Book No. 0489 Dated 01.04.2019 against the Sarpanch of Manesar - Ms. Puja Devi and a complaint was also registered with Mining Officer, Gurugram and a notice was issued to Sarpanch, Manesar for the same on 02.04.2019 for violation of Rule 142 of Haryana Minor Minerals Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules 2012. Thereafter fine was imposed by Mining Officer and the same was deposited and the work of construction was stopped. Further Divisional Forest Officer, Gurugram vide its office letter No. 1506 dated 30.09.2019 had asked Regional Officer, Haryana Pollution Control Board, Gurugram to take appropriate action as per rules.



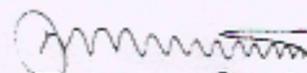
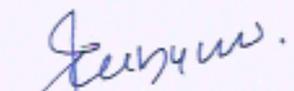
- That so far as the other constructions were concerned, it was submitted that action for removal of encroachments/construction would be carried out after getting the land/area demarcated from the revenue authorities. It is pertinent to mention here that the Divisional Forest officer, Gurugram has written to the office of Tehsildar, Manesar vide letter no. 1790 dated 13.11.2019, letter no. 251 dated 25.12.2019, no. 45-C dated 06.05.2020, no. 347 dated 08.06.2020 to get the demarcation done of Mustil no. 80//8/3, 9/1,10/1, 11/2, 12,13/1,19/2 and Mustil no 81//4x2, 5/1,6/3, 7/1. Copy of letters enclosed as **Annexure-I**.
- That due to the Covid 19 Pandemic, there was complete lockdown and since Gurugram is most affected district of Haryana, the officials of the District administration were engaged in the duties assigned for curtailing spread of Covid- 19 and other ancillary activities, hence the necessary demarcation could not be carried out by the revenue authorities. It is submitted that demarcation is required to identify the exact area of violation and also to get clear picture of ownership of land so that notices could be served upon the defaulters and remedial action for removal of violations can be taken. The remedial action from the forest department will be undertaken after the demarcation is done by Tehsildar, Manesar.
- That in order to stop further violations till the demarcation is carried out by revenue authorities, Divisional Forest Officer, Gurugram has informed the Sarpanch Manesar regarding the extent of Aravalli Plantation area and areas closed under Section 4 and /or 5 of PLP Act 1900 vide his letter no. 349 dated 08.06.2020 so that no further non forestry activity is under taken by Gram Panchayat in these areas. Copy of letters enclosed as **Annexure-II**.
- That the forest department is committed to take appropriate action for saving the forest land and immediate remedial action would be taken in compliance of the order passed by the Hon'ble Tribunal.


 Chief Conservator of Forests,
 South Circle, Gurugram


 Divisional Forest Officers,
 Gurugram

HARYANA FOREST & WILDLIFE DEPARTMENT**Office of Divisional Forest Officer, Gurugram**Near District Court, Sohna Road, Gurugram Tel. 0124-2322057; Email:
dfogurgaon1@gmail.comNo. 1190
सेवा में,

Date 13/11/19

नायब तहसीलदार साहब,
मानेसर।विषय:- मानेसर में अरावली पौधारोपण क्षेत्र के मुस्तिल नं० 80//8/3, 9/1, 10/1, 11/2, 12,
13/1, 19/2 व मुस्तिल नं० 81//4/2, 5/1, 6/3, 7/1 के निशानदेही बारे।
*****उपरोक्त विषय के सम्बन्ध में आपको अवगत कराया जाता है कि उक्त खसरा नं०
बारे केस नाननीय एन०जी०टी० में विचाराधीन हैं। कृपया करके विषयांकित खसरा किला नं० की
पैमाइश करके रिपोर्ट जल्द से जल्द इस कार्यालय में भिजवाने का कष्ट करें। ताकि आगामी
कार्यवाही की जा सकें।

वन मण्डल अधिकारी, 13/11/19
गुरुग्राम।
o/c
shad
13-11-

Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM



HARYANA FOREST & WILDLIFE DEPARTMENT
Office of Divisional Forest Officer, Gurugram
Near District Court, Sohna Road, Gurugram Tel. 0124-2322057;
Email id : dfogurgaon1@gmail.com

No. 2151-6

Date. 25/12/19

सेवा में,

नायब तहसीलदार साहब,
मानेसर।

- विषय :- भौजा मानेसर में अरावली पौधारोपण क्षेत्र के मुस्तिल नं० 80//8/3, 9/1, 10/1, 11/2, 12, 13/1, 19/2 व मुस्तिल नं० 81//4/2, 5/1, 6/3, 7/1 के निशानदेही बारे।
- सन्दर्भ :- इस कार्यालय का पत्र क्रमांक 1790 दिनांक 13.11.2019

सन्दर्भांकित पत्र द्वारा आपसे उपरोक्त खसरा नं० की गिरदावर व हल्का पटवारी से पेनाईश कराके रिपोर्ट जल्द से जल्द इस कार्यालय में भिजवाने बारे लिखा गया था। परन्तु आप द्वारा पेनाईश रिपोर्ट अभी तक इस कार्यालय में नहीं भेजी गई है। केस माननीय NGT में विचाराधीन है। कृपया पेनाईश रिपोर्ट जल्द से जल्द इस कार्यालय में भिजवाने का कष्ट करें। ताकि विभागीय कार्यवाही की जा सके।

[Signature]
वन मण्डल अधिकारी, 22/12/19
गुरुग्राम।

पृ०क०/ 2152-6 दिनांक/ 25/12/19

इसकी एक प्रति वन राजिक अधिकारी, गुरुग्राम को भेजकर निर्देश दिए जाते हैं कि मानेसर तहसीलदार से मिलकर इन खसरा नं० की पेनाईश रिपोर्ट कराकर इस कार्यालय में जल्द से जल्द भिजवाना सुनिश्चित करें।

[Signature]
वन मण्डल अधिकारी, 27/12/19
गुरुग्राम।

[Signature]
Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM
Patwar 165

[Signature]
20/12
26-12-19

वन विभाग, हरियाणा सरकार
कार्यालय वन मण्डल अधिकारी, गुरुग्राम
वन परिसर, सोहना रोड, नजदीक न्यायालय परिसर, गुरुग्राम, दूरभाष-0124-2322057

क्रमांक: 45-C दिनांक: 6.5.2020
प्रेषित:- तहसीलदार
मानेसर।
विषय:- मौजा मानेसर में अरावली पौधारोपण क्षेत्र के मुस्तिल नं० 80//8/3, 9/1, 10/1, 11/2,
12, 13/1, 19/2 मुस्तिल नं० 81//4/2, 5/1, 6/3, 7/1 के निशानदेही बारे।
सन्दर्भ:- इस कार्यालय का पत्र क्रमांक 1790 दिनांक 13.11.2019 तथा पत्र क्रमांक 2151
दिनांक 25.12.2019 P-201 225

उपरोक्त विषय के सम्बन्ध में सन्दर्भांकित पत्रों द्वारा उक्त खसरा नं० की गिरदावर व हल्का पटवारी से पैमाइश करवाकर रिपोर्ट शीघ्र अतिशीघ्र इस कार्यालय में भिजवाने बारे लिखा गया था। इतना समय व्यतीत होने उपरांत भी आप द्वारा पैमाइश रिपोर्ट अभी तक इस कार्यालय को नहीं भेजी गई है। प्रस्तावित भूमि का केस माननीय NGT में विचाराधीन है। इसी निरन्तर में आपसे पुनः निवेदन है कि इस बाबत पैमाइश रिपोर्ट जल्द से जल्द इस कार्यालय में भिजवाने का कष्ट करे ताकि विभागीय कार्यवाही शीघ्र पूर्ण की जा सके।

पृ०क० 46-C

दिनांक:- 6/5/2020

वन मण्डल अधिकारी
गुरुग्राम।

06/5/2020

इसकी एक प्रति वन राजिक अधिकारी, गुरुग्राम को भेजकर निर्देश दिये जाते हैं कि मानेसर तहसीलदार से मिलकर उक्त खसरा नं० की पैमाइश करवाकर, रिपोर्ट प्राप्त करके शीघ्र इस कार्यालय को भिजवाना सुनिश्चित करें।

वन मण्डल अधिकारी
गुरुग्राम।

06/5/2020

Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM

वन विभाग, हरियाणा सरकार
कार्यालय वन मण्डल अधिकारी, गुरुग्राम
वन परिसर, सोहना रोड, नजदीक न्यायालय परिसर, गुरुग्राम, दूरभाष-0124-2322057

क्रमांक: 347

प्रेषित:- तहसीलदार
मानेसर।

दिनांक: 8/6/2020

विषय:- मौजा मानेसर में अरावली पौधारोपण क्षेत्र के मुस्तिल नं० 81/4/2015/1, 6/3, 7/1 तथा
मुस्तिल नं० 80/8/3, 9/1, 10/1, 11/2, 12, 13/1, 19/2 के निशानदेही बारे।
सन्दर्भ:- इस कार्यालय का पत्र क्रमांक 1790 दिनांक 13.11.2019 तथा पत्र क्रमांक 2151
दिनांक 25.12.2019 तथा पत्र क्रमांक 45 दिनांक 06.05.2020

उपरोक्त विषय के सम्बन्ध में सन्दर्भांकित पत्रों द्वारा उक्त खसरा नं० की गिरदावर व हल्का पटवारी से पैमाइश करवाकर रिपोर्ट शीघ्र अतिशीघ्र इस कार्यालय में भिजवाने बारे लिखा गया था। इतना समय व्यतीत होने उपरांत भी आप द्वारा पैमाइश रिपोर्ट अभी तक इस कार्यालय को नहीं भेजी गई है। प्रस्तावित मूगि का केस माननीय NGT में विचाराधीन है। इसी निरन्तर में आपसे पुनः निवेदन है कि इस बाबत पैमाइश रिपोर्ट जल्द से जल्द इस कार्यालय में भिजवाने का कष्ट करे ताकि विभागीय कार्यवाही शीघ्र पूर्ण की जा सके।

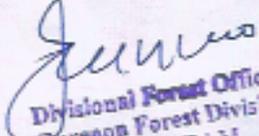
वन मण्डल अधिकारी
गुरुग्राम।

पृ०क० 348

दिनांक:- 8/6/2020

इसकी एक प्रति वन राजिक अधिकारी, गुरुग्राम को भेजकर निर्देश दिये जाते हैं कि मानेसर तहसीलदार से मिलकर उक्त खसरा नं० की पैमाइश करवाकर, रिपोर्ट प्राप्त करके शीघ्र इस कार्यालय को भिजवाना सुनिश्चित करें।

वन मण्डल अधिकारी,
गुरुग्राम।


Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM
d:\d data\ganga ram.yadav\gfd\gfd 2019-20.docx



वन विभाग, हरियाणा सरकार

कार्यालय- वन मण्डल अधिकारी, गुरुग्राम

वन परिसर, सोहना रोड़, गुरुग्राम, दूरभाष -0124-2322057 E-mail: dfogurgaon1@gmail.com

क्रमांक 349

दिनांक 08/06/2020

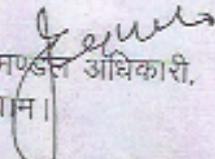
सेवा में,

सरपंच,
ग्राम पंचायत,
मानेसर।

विषय:- ग्राम मानेसर के अन्तर्गत पंजाब भूमि परिरक्षण अधिनियम 1900 के अन्तर्गत बन्द तथा अरावली पौधारोपण के विषय के सम्बन्ध में।

उपरोक्त विषय के सम्बन्ध में आपको सूचित किया जाता है कि ग्राम पंचायत मानेसर के कुछ क्षेत्र पंजाब भूमि परिरक्षण अधिनियम 1900 के अन्तर्गत बन्द हैं तथा कुछ क्षेत्र अरावली पौधारोपण क्षेत्र हैं। इन क्षेत्रों में वन विभाग की अनुमति के बिना गैरवानिकी कार्य प्रतिबन्धित है। ग्राम मानेसर के ऐसे सभी क्षेत्रों की सूची संलग्न है। संलग्न सूची में अंकित खसरा नम्बरों में कोई भी गैरवानिकी कार्य ना किया जाए। यदि संलग्न सूची के क्षेत्रों में कोई भी अवमानना की सूचना प्राप्त होती है तो तुरन्त इस कार्यालय को सूचित करें। इसे अति आवश्यक समझे।

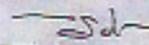
संलग्न/सथोपरि

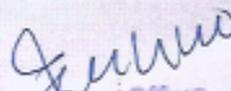

वन मण्डल अधिकारी,
गुरुग्राम।

पृ0कमांक/

दिनांक/

एक प्रति वन राजिक अधिकारी, गुरुग्राम को निर्देश दिए जाते हैं कि उक्त हिदायतों की दृढता से पालना की जाए।


वन मण्डल अधिकारी,
गुरुग्राम।


Divisional Forest Officer
Gurgaon Forest Division
GURUGRAM